

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH – COURT NO. 2
Customs Appeal No. 76335 of 2018**

(Arising out of Order-in-Appeal No.07/CUS/CCP-GST/2018 dated 22.01.2018 passed by Commissioner (Appeals), GST, CX & Customs, Bhubaneswar)

M/s. Modern India Con Cast : **Appellant**
(6-G, Everest, 46C, Jawaharlal Nehru Road, Kolkata 700 071,
West Bengal.)

VERSUS

Commissioner of Central Excise, Haldia : **Respondent**
(Commissioner, Customs Paradeep, Custom House, Paradeep,
Odisha-754 142.)

APPEARANCE:

Shri Sunanda Tarei, Advocate for the Appellant

Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R.MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 75696/ 2024

DATE OF HEARING :16.04.2024
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Order : [Per Memeber]

Today, when the matter was called, Ld. Counsel on behalf of the assessee/appellant submitted that the assessee has gone to NCLT and as per order dated 4th January, 2022 resolution plan has been approved by NCLT, therefore, the appeal filed by the appellant has become infructuous.

2. In view of this, we dismiss the appeal as infructuous.

(Dictated and pronounced in the open court)

(R.MURALIDHAR)
Member (Judicial)

(RAJEEV TANDON)
Member (Technical)